

No. HCA-II / 58/ 2013

HIGH COURT OF KARNATAKA,
HIGH COURT BUILDINGS,
BENGALURU-560001.
DATED: 14th September 2018.

NOTIFICATION

**TENDER FOR ENTRUSTING THE WORKS PERTAINING TO
RODENT CONTROL IN THE HIGH COURT MAIN BUILDING,
OLD KGID BUILDING AND OLD ELECTION COMMISSION
BUILDING, BENGALURU.**

The High Court invites sealed tender from Rodent Control Agencies, who are having a place of business in Bengaluru, for providing rodent control works in the High Court Main Building, Old KGID Building & Old Election Commission Building, Bengaluru.

Last date & time for submission of tender :Upto 4.30 P.M. on 22.10.2018

Opening of tender: 12.00 noon on 23.10.2018.

TERMS AND CONDITIONS:

1. The agency/firm should preferably be a member of the Indian Pest Control Association.
2. The agency / firm must have valid license from government authority for handling chemical & pesticides.
3. The contractor shall take all safety precaution as per standard Govt. guidelines and they shall also be responsible and liable for any laxity in this regard.
4. The contractor to provide the reference of atleast three institutions (Govt/Semi Govt/PSU) where they have done rodent Control in last three years (Work Order copies are to be enclosed).
5. The agency/firm should have professional by trained personnel to carry out the rodent control treatment.

6. The contractor shall be responsible to arrange his own necessary tools & appliance required for execution of the work.
7. The firm shall follow the directives and standard procedures laid down by Government health authorities/WHO for the rodent control treatments.
8. Rodent treatment against rat and mice shall be carried out through trapping & baiting methods by using tracking pad, glue pad as per latest ISI specifications.
9. Non outdated chemicals should be used and all formulation/pesticides to be used for rodent control treatment shall not be harmful for human beings and shall not have any detrimental effect on office equipment/furniture.
10. The Rodent Control services are to be done in daily basis .
11. The contractor should purchase all formulation/pesticides to be used only from original manufacturer or their authorized dealer. The chemical should be branded ISI marked products of a company.
12. If any complaint is received from the staff or visitors to this Office and administration feels that the rodent control treatment is not satisfactory then the said complaint shall be attended again by the contractor immediately free of cost. In case of complaints are still received even after treatment the office administration will review the contract and may terminate the contract if necessary.
13. The Registrar General, High Court of Karnataka, Bengaluru has the right to terminate the contract without assigning any reason any time after awarding the contract.
14. The contractor must submit the copies of the following Valid Govt. License/Certificate.
 - Work license from competent authority for handling Chemical & pesticides.
 - GST Registration Certificate

- PAN No.
- Income Tax Return copy of last three years
- ESIC / PF (Latest challan)
- Valid Labour License issued by the competent authority
- Trade License from Local authority for Pest Control activity.
- Bank Details

15. If Rates of two or more parties happen to be equal in that case the contract shall be awarded to the party with more experience of providing pest control services at the discretion of the Tender opening authority.
16. The successful contractor will have to execute an agreement with required value of e-stamp paper with the Registrar (Administration), High Court of Karnataka, Bengaluru within 10 days of award of the contract.
17. The Period of agreement is for 5 years from the date of execution of the agreement.
18. The rate quoted will remain constant during the period of contract. However any increase in taxes will be paid by this office.
19. Quoted prices shall be inclusive of material, equipments and labour.
20. The bills shall be submitted on monthly basis.
21. Applicable TDS will be deducted before payment of the bill.
22. The Registrar (Administration), High Court of Karnataka, Bengaluru reserves the right either to include or to delete any or all the terms and conditions laid down on this contract without assigning any reason. His/Her decision in this regard will be final and binding on the part of the participant/successful Tenderer.
23. Any dispute that may arise under this contract shall be referred to the Registrar General, High Court of Karnataka, Bengaluru and his/her decision shall be final. The Jurisdiction of Civil Courts for any disputes shall be limited to Bengaluru City, Karnataka.

24. The agency shall solely be responsible for the payment of minimum wages, allowance, bonus, gratuity and other benefits as per Minimum Wages Act to its employees and High Court of Karnataka shall in no way be concerned with the same. The agency shall also be responsible for the welfare of its employees as per the various labour legislations and regulations in force from time to time.
25. The Agency shall solely be responsible for any commission or omission of its Employees.
26. The Tenderer shall comply with all the provisions of the Labour Act and any other applicable Acts & Rules and he shall solely be liable to any proceedings/actions/payment of penalties for any violation and non-compliance. It would be the responsibility of the firm/agency to give weekly holidays and other facilities to each of the personnel as per the provisions of the applicable Acts & Rules.
27. The tender document shall be obtained from Accounts Branch-II, High Court of Karnataka, Bengaluru on payment of ₹100/- being the tender document fee by remitting the cash in Accounts Branch-I of this Office.
28. The tender document should be submitted only in the prescribed proforma as per Annexure –I which is obtained from Accounts-II Branch, High Court of Karnataka, Bengaluru. The tender document submitted in any other formats shall be liable for rejection.
29. The sealed tender should be with superscription on the envelop as **“TENDER FOR PROVIDING RODENT CONTROL WORKS”**, by clearly mentioning the High Court reference No. and date and reach the Office of the Registrar General, High Court of Karnataka, Bengaluru by 4.30 P.M., on 22.10.2018 and the tenders which are received in the High Court Office after the date and time specified are liable for rejection. The tender application will be sold upto **12.00 Noon on 22.10.2018**. The sealed tender will be opened on **23.10.2018 at 12.00 Noon** in the Chambers of the Registrar (Administration), High Court Building, Bengaluru in the presence of the interested tenderer.
30. For further details, the interested tenderer may contact the Accounts-II Branch of this Office.

Sd/-

(RAMACHANDRA D HUDDAR)
REGISTRAR (ADMINISTRATION)

ANNEXURE - I

**TENDER DOCUMENT FOR PROVIDING RODENT CONTROL
WORKS IN THE HIGH COURT BUILDING**

Application No:

Receipt No. & Date:

Sl. No.	Particulars	
1.	Name & Address of the Agency / firm	
2.	Branch Office if any with Address	
3.	Telephone/Telex/Fax No. (a) Office (b) Residence (c) Mobile Number	
4.	The monthly cost for Rodent Control works including men and material	
5.	E.S.I. No. (A copy of the certificate shall be attached)	

6.	P.F. No. (A copy of the certificate shall be attached)	
7.	A Copy of the Registration Certificate	
8.	I.T. PAN No. (A Copy of the certificate shall be attached)	
9.	Confirmation of the Tenderer about His willingness on the Right of High Court of Karnataka to terminate the contract and to forfeit the security deposit for violation of terms & conditions of Contract.	
10.	Experience (in years)	
11.	Name, Address & Telephone Nos. and Attested Signatures of Authorised Representative	
12.	Bank Name, Address & A/c. No. of Agency should be furnished.	
13.	Any other required statutory Information.	

SIGNATURE OF THE TENDERER
WITH SEAL & FULL ADDRESS